

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 405**  
**IB/242/PB/2020**

**IN THE MATTER OF:**

Debabrata Ray	...	Applicant
Versus		
The State Trading Corporation of India Limited	...	Respondent

**Under Section 9 of (IBC) 2016.**

**Order delivered on 13.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Ms. Stuti Jain, Mr. Akshu Jain, Advs.
For the Respondent	: Mr. Uday Gupta, Senior Advocate Ms. Shivani Lal, Mr. Hiren Dasan, Ms. Sanam Singh, Ms. Yogamaya, M. G., Mr. Rupam Gupta, Advocates

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Senior Counsel on behalf of the respondent and Learned Counsel on behalf of the applicant are present physically. Written submissions on behalf of the applicant are on record, however Written submissions on behalf of the respondent are not on record. Let steps be taken by the respondent to cure the defects, if any and the same be uploaded on e-portal of this Adjudicating Authority. Let this matter be posted to 30.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**